

**Open Court**

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD  
BENCH, ALLAHABAD

(This the **23<sup>rd</sup> day of September 2019**)

**Hon'ble Mr. Rakesh Sagar Jain, Member (J)**

**Original Application No.330/00015 of 2017**  
(U/S 19, Administrative Tribunal Act, 1985)

Pritam Kumar 25 yrs. S/o Late Ram Dass, (P.N.O 5639, SYCE),  
Village Dabki Junnardar, Bajoria Road, Post and District  
Saharanpur (U.P), PIN 247001.

..... **Applicant**

**By Advocate:** **Shri Jaswant Singh**

Versus

1. Union of India through Secretary, Ministry of Defence, South Block, New Delhi.
2. The Quarter Master General's Branch Integrated H.O. of MOD (Army), West Block-3, R.K. Puram, New Delhi.
3. The Commandant Remount Training School & Depot, Post Box No.13, Saharanpur 247001 (U.P).

..... **Respondents**

**By Advocate:** **Shri G.K. Tripathi**

**O R D E R**

Heard Shri Jaswant Singh, counsel for the applicant and Shri G.K. Tripathi, counsel for the respondents.

2. The present O.A. has been filed by the applicant seeking to direct the respondents to consider the claim of the applicant for compassionate appointment.
3. Today, learned counsel for the applicant submits that as per letter dated 25.10.2016 (Annexure A-2 to the O.A.), the applicant was informed by the respondents that his name will be considered again in the compassionate appointment board to

be held in the year 2017. He further submits that since no compassionate appointment board was constituted after 2017 for considering the appointments on compassionate ground, therefore, learned counsel for the applicant submits that his limited prayer might be redressed, by way of a direction to respondent No.3 to consider his claim for compassionate appointment in terms of letter dated 25.10.2016 (Annexure A-2) within a specified period of time.

4. On the other hand, learned counsel for the respondents submitted that relief sought by the applicant cannot be granted at this stage.

5. In view of the aforesaid limited prayer made by counsel for the applicant but without expressing any opinion on merits of the case, the Original Application is disposed of with the direction to the respondent No.3 to consider the case of applicant for compassionate appointment in terms of letter dated 25.10.2016 by passing a reasoned and speaking order in the next Board meeting. Copy of the same be communicated to the applicant. No costs.

**(RAKESH SAGAR JAIN)**  
Member (J)

Manish/-